- sub-plan are-i in Gujarat and what criteria sickness, with the leading role being played have adopted to do so; and
- (c) whether the sub-pian has been revi sed; if so, Ihe details thereof;

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI IN KUMAR GUJRAL) 32 talukas having tribal concentration have been identified by the Government of Gujarat for inclusion in the tribal area sub-plan of Guiarat in consultation with Planning Commission and Ministry of Home Affairs.

- (b) The talukas identified for inclusion in tribal area sub-plan lie in the districts ol Sabarkantha, Panchmahals, Vadodara, Bharuch, Sural, Dangs and Valsad and form almost a contiguous belt from north to south on eastern side of each of the dis tricts. According to the guidelines of the Planning Commission, the tribal sub-plan will include lalukas/tehsils/blocks with 50 per cent or more of tribal concentration in addition to the Scheduled Areas.
- been requested to recast the tribal subplan.

## Revival of sick industrial units

753. SHRI D. N. DWIVEDI: Will the Minister of INDUSTRY AND CIVIL SUP-PLIES be Dleased to state whether Government propose to set up a special fund foi lending money to sick industrial units at; property, and concessional rates in order to revive them?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B P. MAURYA): Arrangements already exists for resources to be provided to sick industrial units on spe cial terms. The IRCI was set up to assist the sick industrial units and it has so far sanctioned loans and guarantees to the extent of Rs. 31 crores for 93 units. The position in regard to sick industrial units in general, was recently reviewed and it was

(b) what is the delineation of the tribal felt that emphasis should be on prevention of by financial institutions and com-merical b;mks in nursing affected units to enable them to regain viability. The Government have also recently announced their decision to provide the Industrial Development Bank with enough resources to enable it, in collaboration with other term lending institutions, to finance the requirements of modernisation, renovation and rehabilitation of units in certain important industries. This should help in preventing such units from falling into the 'sick' list.

## Registration of houses and plots in Delhi

- 754. SHRI SYED AHMAD HASHMI: Will the Minister of HOME AFFAIRS be pleased to slate:
- (a) whether Government are aware that in the Union Territory of Delhi certain houses/plo\*s were got registered many times in different names by the colonizers/owners of such houses/plots;
- (b) if so, the number of colonizers/ owners of houses punished and the nature of (c) No, Sir. the State Government has punishment giveti on that account during the last three years;
  - (c) what are the rules proposed to be framed for registration of plots/houses in Delhi to prevent such fraudulent Sales;
  - whether while registering any sale the (d) I concerned registrars invariably satisfy them selves about the title of the owner of the
  - (e) if so, in what manner?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI I F. H. MOHSIN): (a) to (e) According to : information received from the Delhi Ad ministration, no specific complaints as referreel to in part (a) of the question been made.

Under the provisions of ihe Indian Registration Act. 1908, the Registering Officers